

ITEM NO.110(MM)

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1189/2015

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

URMILA KOHLI (DEAD) THROUGH LRS.

Respondent(s)

(IA No. 23551/2020 - EARLY HEARING APPLICATION AND IA No. 123307/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-01-2024 This matter were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) Ms. Aishwarya Bhati, A.S.G. (NP)
Mr. Ardhendumauli Kumar Prasad, A.A.G. (NP)
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Ritesh Khatri, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioners
prays for and is granted four weeks' time to file
additional documents.

It is made clear that no further time will be
granted for the said purpose and the matter will
proceed for hearing on the next date whether the
documents are filed or not.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

